

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 103**  
**IB-2115(ND)/2019**

**IN THE MATTER OF:**  
**M/s. DMI Finance Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Abloom Infotech Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 19.05.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Financial Creditor</b>	:Mr. Vipul Ganda, Sr. Adv. Mr. Sumit Chander, Ms. Guresha Bhamra, Ms. Abhipsa Mohanty and Ms. Priyanka Jindal, Advs.
<b>For the Applicant</b>	:Mr. Manisha Paliwal and Ms. Megha Yadav, Advs.
<b>For the NOIDA Authority</b>	:Mr. Rachit Mittal Adv along with Parish Mishra Adv along with Adarsh Srivastava Advs
<b>For the RP</b>	:Mr. Mohit Jolly, Adv. with Ms. Veenu Drall, Adv., Ms. Kriti Kaushal, Adv. for the RP along with Mr. Parveen Bansal (RP), Mr. Madhur Dhingra, Adv.

**ORDER**

**IA/2824/2023**

This application has been filed by the Ex-Directors objecting to the Resolution Plan. Ld. Counsel appearing for the Resolution Professional has raised a preliminary objection on the maintainability of the present application. The Resolution Professional is directed to file an affidavit raising preliminary objections. List on **24.05.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**